गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल): (क) प्रानन्द मार्ग एक ग्राघ्यात्मिक ग्रान्दोलन होने का दावा करती है। फिर भी, कुछ राज्य सरकारों द्वारा दी गई सूचना के अनुसार ग्रानन्द मार्ग देश के समक्ष राजनैतिक विवादों में ग्रस्त है। यह भी, कि ग्रानन्द मार्ग के कार्यों में काफी गोपनीयता बरती जाती है।

- (ख) म्रानन्द मार्ग की गतिविधियों की सावधानी से निगरानी की जाती है।
- (ग) पंजाब, मैसूर, हिमाचल प्रदेश, मध्य प्रदेश, उड़ीसा, राजस्थान, बिहार तथा दिल्ली ग्रीर त्रिपुरा के संघ राज्य क्षेत्र की सरकारों ने सुचित किया है कि कुछ सरकारी कर्मच।रियों का ग्रानन्द मार्ग से सम्पर्क है।
- (घ) और (ङ). आन्ध्र प्रदेश सरकार ने सरकारी कर्मचारियों को ग्रानन्द मार्ग से अपने को प्रमान दी थी। उड़ीसा सरकार ने कहा है कि यद्यपि आनन्द मार्ग की सदस्यता के बारे में सरकारी कर्मचारियों पर कोई सामान्य प्रतिबन्ध नहीं है किन्यु उन्होंने आनन्द मार्ग में शामिल होने के लिये पुलिस अधिकारियों पर प्रतिबन्ध लगाने की हिदायतें की हैं। अन्य राज्यों तथा संघ राज्य क्षेत्रों में सरकारी कर्मचारियों पर कोई प्रतिबन्ध नहीं लगाये गये हैं।

केन्द्रीय सेवाएं (ग्राचरण) नियमावली, 1964 के नियम 5 के उपनियम 1 के ग्रन्तगंत केन्द्रीय सरकार के कर्मचारियों के लिये ग्रानन्द मार्ग की सदस्यता पर प्रतिबन्ध लगाने का प्रश्न विचाराधीन है।

(च) भौर (छ). राजस्थान सरकार को भ्रानन्द मागियों द्वारा एक विद्यार्थी को प्रलोभन दिये जाने की एक शिकायत प्राप्त हुई थी। जांच करने पर यह पाया गया कि शिकायत भ्रास्त्य थी। गोलचा प्रापर्टींज प्राइवेट लिमिटेड, विल्ली के भूतपूर्व महा प्रबन्धक की गिरफ्तारी

6093. श्री शिव कुमार शास्त्री : श्री रणजीत सिंह : श्री दी० चं० शर्मा : श्री हरदयाल देवगुण :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) गोलचा प्रोपर्टीज प्राइवेट लिमिटेड के भूतपूर्व महाप्रबन्धक तथा उनके पुत्र की गिरफ्तारी के क्या कारण हैं;
- (स) सम्बन्धित व्यक्तियों के विरुद्ध पुलिस द्वारा की गई जांच में श्रव तक कितनी प्रगति हुई है; भौर
- (ग) पुलिस द्वारा उनके विरुद्ध कब तक न्यायालय में मुकदमे दायर किये जाने की संभावना है?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल): (क) उनको दिल्ली पुलिस द्वारा भारतीय दंड संहिता की घारा 420/406/470-ए०/120-बी० के श्रन्तगंत उनके विरुद्ध दर्ज किये गए एक मामले के संबंध में गिरफ्तार किया था।

(ख) भ्रौर (ग). मामले की जांच जल्द पूरी होने की भ्राशा है।

Implementation of Gentlemen's Agreement Between Andhra and Telangana Leaders

6094. SHRI M. N. REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the background and circumstances under which the "Gentlemen's Agreement" was reached between the leaders of Andhra and Telangana at the time of formation of Andhra Pradesh in 1956;
- (b) the precise terms of the "Gentlemen's Agreement"; and

(c) the machinery or organisation entrusted with the task of implementation of this Agreement?

THE MINISTER OF STATE IN THE M'NISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c). Although the States Reorganisation Commission had recommended that the residuary State of Hyderabad might unite with Andhra after the general elections to be held in or about 1961, a substantial majority of the members of the Hyderabad Legislature elected from the Telangana area expressed themselves in favour of immediate creation of a larger Telugu-speaking State. An agreement was reached between the leaders of Andhra and Telangana on 20th February, 1958 for safeguarding the legitimate interests of Telangana during the transitional phase in the event of the formation of a larger Telugu-speaking State. Subsequently, several discussions were held between the leaders of Andhra and Telangana and a scheme of safeguards proposed for the Telangana area was evolved. A statement showing the proposed safeguards was laid on the Table of the House on the 10th August, 1956, in reply to short notice question No. 8. One of the safeguards related to the constitution of a Regional Committee for the Telangana area. Provision for the constitution of this Committee was, made in Article 371(1) of the Constitution as amended by the Constitution (Seventh Amendment) Act and in pursuance of this provision a Regional Committee of the Andhra Pracesh Legislative Assembly for the Telangana regin was constituted. It has been functioning since 1st February, 1958, in accordance with the Andhra Pradesh Regional Committee Order, 1958. Under para 10 of the Order it is the special responsibility of the Governor to secure proper functioning of the Regional Committee in accordance with the Order. Temporary safeguards envisaged for a period of five years for the Telangana area in the matter of recruitment to subordinate services were provided through the Public Employment (Requirement as to Residence) Act, 1957, and rules made thereunder. In regard to other safeguards envisaged in the statement the State Government was advised to ake appropriate steps for their implementation.

Land Acquired for Nega Aerodrome in Asansol

Written Answers

SHRI DEVEN SEN: Will the 6095. Minister of TOURISM AND CIVIL AVIA-TION be pleased to state:

- (a) whether it is a fact that about 600 acres of land were required and part of the same was acquired for NEGA Aerodrome in Asansol Sub-Division, Burdwan in 1942:
- (b) whether it is a fact that neither the price has been paid nor any compensation offered for the acquired land; and
- (c) whether any order has been passed by Government for payment of the price or compensation to the land-owners for the period the land was under Government's control?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). According to the information received from the Government of West Bengal, a total area of 2360.949 acres of land was requisitioned in 1941-43 for expansion of Asansol (Ninga) aerodrome. The Cintral Government acquired an area of 523.72 acres out of this total area during the period 1941-48. Compensation to the owners has yet to be paid in respect of 437.57 acres. Orders for payment of compensation for deprivation of use and reconveyance to the original owners were passed by the Central Government on 11th October, 1954. The State Government intimated that complete re-conveyance of all interests was not possible owing to promulgation of the Estates Acquisition Act. The terms of re-conveyance of the land through the State Government are under consideration.

Skeleton of Giant Blue Whale Found near Karachi

DR. SUSHILA NAYAR: Will 6096. of EDUCATION AND Minister YOUTH SERVICES be pleased to state:

(a) whether Government have seen the press report in the 'Hindustan Times', dated the 23rd February, 1969 that a skeleton of a giant blue whale found near Karachi is the biggest found in the sub-continent since 1879;